

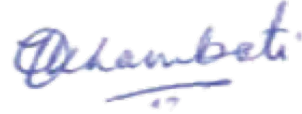
<p style="text-align: center;"><b>FORM A</b>  <b>PUBLIC ANNOUNCEMENT</b>  (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  <b>FOR THE ATTENTION OF THE CREDITORS OF</b>  <b>SUMEET INDUSTRIES LIMITED</b></p>		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>Sumeet Industries Limited</b>
2.	Date of incorporation of corporate debtor	01 August 1988
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L45200GJ1988PLC011049
5.	Address of the registered office and principal office (if any) of corporate debtor	504, Trividh Chambers, Opp. Fire Station, Ring Road, Surat Gujarat 395002, India
6.	Insolvency commencement date in respect of corporate debtor	20 December 2022 (written order communicated on 26 December 2022)
7.	Estimated date of closure of insolvency resolution process	18 June 2023 (180 days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Kuresh Hatim Khambati</b> Reg. No. - IBBI/IPA-001/IP-P01521/2018-2019/12454
9.	Address and e-mail of the interim resolution professional, as registered with the Board	GT Restructuring Services LLP, Kaledonia, 1st Floor, C Wing (Opposite J & J Office), Sahar Road, Andheri East, Mumbai – 400069 <b>E: <a href="mailto:Kuresh.Khambati.IP@outlook.com">Kuresh.Khambati.IP@outlook.com</a></b> <b>(AFA valid till 14 December 2023)</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Pls submit claims to:</b> Kuresh H. Khambati, C/O: Banti Agarwal / Nalanda Sonawane (Sumeet), Grant Thornton, 11th Floor, Tower II, One International Center, S B Marg, Elphinstone (W), Mumbai - 400013 <b>E: <a href="mailto:IRP.SumeetInds@IN.GT.COM">IRP.SumeetInds@IN.GT.COM</a></b>
11.	Last date for submission of claims	<b>09 January 2023</b> (14 days from receipt of copy of NCLT order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	(a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench, in the matter of C.P. I.B. No. 38/NCLT/AHM/2020, has ordered the commencement of a corporate insolvency resolution process of Sumeet Industries Limited on 20 December 2022 (copy of the order was communicated to the undersigned on 26 December 2022).

The creditors of Sumeet Industries Limited, are hereby called upon to submit their claims with proof on or before 09 January 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



**Date:** 28 December 2022  
**Place:** Mumbai

**Kuresh Hatim Khambati**  
Interim Resolution Professional